

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

IB-271/PB/2017

IA/3248/2022, Contempt Petition/22/2024, IA/1934/2024, IA/1033/2024,
IA/1271/2024, IA/1183/2024, IA/3151/2022, IA/6085/2022, IA/1222/2023,
IA/952/2024, IA/5132/2020, IA/5217/2020, IA/3734/2021, Ivn.P/27/2022,
IA/1441/2022, IA/1443/2022, IA/1444/2022, IA/1650/2022, IA/1806/2022,
IA/2109/2022, IA/2120/2022, IA/2532/2022, IA/2607/2022, IA/2846/2022,
IA/2867/2022, IA/2882/2022, IA/2922/2022, IA/2923/2022, IA/3933/2022,
IA/3992/2022, IA/4001/2022, IA/4030/2022, IA/4154/2022, IA/4370/2022,
IA/4458/2022, IA/4604/2022, IA/4671/2022, IA/4944/2022, IA/4999/2022,
IA/5011/2022, IA/5174/2022, IA/5180/2022, IA/5199/2022, IA/5324/2022,
IA/5418/2022, IA/5432/2022, IA/5679/2022, IA/5742/2022, IA/5860/2022,
IA/04/2023, IA/115/2023, IA/340/2023, IA/341/2023, IA/680/2023,
IA/682/2023, IA/709/2023, IA/780/2023, IA/794/2023, IA/1239/2023,
IA/2938/2023, IA/3157/2023, IA/5267/2023, IA/5471/2023, IA/5900/2023

IN THE MATTER OF:

Srei Equipment Finance Ltd.

.....Applicant

Vs.

Wianxx Implex Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant

: Mr. Rajat Bhardwaj, Ms. Ankita M. Bhardwaj,
Mr. Kaustubh Khanna, Advs. in IA/1239/2023
Ms. Sushila, Adv. in IA/5900/2023
Mr. Rahul Sharma, Ms. Anvita Mehrotra, Mr. Ayush
Bhatia, Mr. Shubham Shekhar, Advs. in IA/115/2023
Mr. Yash Kotak, Ayush Dutt Tripathi, Advs. in
IA/1271/2024
Mr. Harish Kumar Garg, Ms. Palak Gupta, Advs. in

IA/1033/2024, IA/1222/2023, IA/3933/2022,
IA/4671/2022, IA/4944/2022, IA/4999/2022,
IA/5011/2022, IA/5180/2022, IA/5199/2022,
IA/5324/2022, IA/5418/2022, IA/5432/2022,
IA/5679/2022, IA/5742/2022, IA/5860/2022,
IA/04/2023, IA/340/2023, IA/341/2023,
IA/682/2023, IA/709/2023, IA/680/2023,
IA/794/2023 & IA/5471/2023

Mr. Pawan Sharma, Ms. Pratibha Dhamecha, Advs. in
IA/6085/2022, IA/1183/2024 & IA/5267/2023

Ms. Nandini Singh, Adv. in IA/5174/2022

Ms. Minakshi Jyoti, Mr. Sumit Kumar, Mr. Vikas
Singh, Advs. in IA/2846/2022, IA/2867/2022,
IA/2882/2022, IA/2922/2022 & IA/2923/2022

Mr. Ashwarya Sinha, Mr. Aditya Malhotra, Mr. Bablu,
Advs. in IA/780/2023

Mr. Varun Sharma, Mr. Akhil Kukreja, Mr. Sanchita
Chamoli, Advs. in IA/4370/2022

Mr. Akshita Chhatwal, Adv. for R-1 in IA/1934/2024

Mr. Rohan J. Kapoor, Adv. in IA/4154/2022

For the Respondent : Mr. Arijit Mazumdar, Mr. Shambo Nandy,
Ms. Anushka Dey, Ms. Akansha Kaushik, Advs. in
IA/3151/2022 for (Srei Equipment Finance Ltd.)

For the SRA : Mr. Sanjeev Chaudhary, CA, Mr. K. V. Balakrishnan,
Ms. Neha Tandon, Advs.

For the PNB : Ms. Ekta Chaudhary, Mr. Divyank Dutt Dwivedi,
Ms. Aditi Sharma, Advs.

For the RP : Mr. Harsh Kumar, RP with Mr. Rishi Singhal, Adv.

ORDER

Contempt Petition-22/2024:-

This is a contempt petition filed under Rule 11 of the NCLT Rules, 2016 and read with Section 60(5) of the IBC, alleging disobedience of the direction vide order dated 22.12.2023 by the Respondent No. 2. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel submitted that at this stage they are not pressing their prayer b regarding direction to the Respondent No. 3. Issue notice to the Respondent No. 2 for filing their response and appearance. Notice be issued by all means and proof of service be filed. List this application on **29.08.2024**.

IA/3151/2022:-

Ld. Counsel on behalf of Punjab National Bank is present and submitted that they have filed rejoinder to the reply filed by the Respondent SERI. However, the same is not reflected on the e-portal. Ld. Counsel is directed to approach the Registry and cure the defect, if any, so that the same is available on the e-portal. However, the rejoinder filed by the Applicant on the reply filed by the Erstwhile Resolution Professional is available on the e-portal. Ld. Counsel on behalf of the current Resolution Professional is present and submitted that they have also filed their reply. However, the same is also not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defect, if any, so that the same is available on the e-portal. Ld. Counsel on behalf of SERI is present and submitted that they have filed their reply which is available on the e-portal. No response by any of the Member of the CoC in terms of order dated 11.03.2024 has been filed. Last opportunity is given to the remaining Members of the CoC to file their reply if they so desire. List this application on **29.08.2024**.

List all other applications on **29.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)